

Central Administrative Tribunal, Principal Bench

O.A.No.1125/96

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 28th day of February, 1997

1. North Zone, Air Doordarshan
Technical Employees Association
through the General Secretary
Shri Bhupinder Singh Rautela
Senior Technician
Office of Chief Engineering(North Zone)
A.I.R. & Doordarshan
Jamnagar House
New Delhi.
2. Shri Bhanu Pratap
Sr. Technician
Office of Chief Engineering (North Zone)
A.I.R. & Doordarshan
Jamnagar House
New Delhi. Applicants

(By Shri V.K.Shali, Advocate)

Vs.

1. The Director General
Akashvani
Akashvani Bhavan
Parliament Street
New Delhi.
2. Chief Engineer(TNG)
Staff Training Institute(Techn.)
All India Radio & Doordarshan
Kingsway Camp
Delhi.
3. Chief Engineer
North Zone
Akashvani & Doordarshan
Jamnagar House
New Delhi. Respondents

(By Shri N.S.Mehta, Advocate)

O R D E R (Oral)

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

Both learned counsel heard. The main grievance of the applicants in this case is that the respondents have failed to declare the results of the examination held on 18.12.1994 for the post of Engineering Assistants from amongst the departmental candidates till date. The examination was held on the basis of anticipated vacancies.

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which were expected at that time but did not actually arise.

Therefore, the respondents have submitted that the results of the examination have not been declared. This position is disputed by the applicants for which the learned counsel for the respondents has sought further time to clarify. However, the learned counsel for the applicant agrees that in the circumstances of the case this application may be disposed of at the admission stage by giving suitable directions to the respondents to pass a speaking and detailed order giving the in reasons for their action not declaring the results of the examination and communicating the same to them.

2. In view of the above, this OA is disposed of with a direction to the respondents to consider the representations made by the applicants in the matter, including the points stated in the OA and rejoinder, and pass a speaking and detailed order thereon within a period of one month from the date of receipt of a copy of this order. They shall also immediately intimate the order to the applicants. It is open to the applicants if they are still aggrieved, to take such action as they may be advised in accordance with law.

3. The OA is disposed of as above. No costs.

R.K. AHOOSA
(R.K. AHOOSA)
MEMBER(A)

/rao/

Lakshmi Swaminathan
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)